

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 275/MP/2019**  
**along with I.A No. 9/2020**

Subject : Petition pursuant to the directions of the Supreme Court vide Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b)

Petitioner : Adani Power (Mundra) Limited

Respondent : Gujarat Urja Vikas Nigam Limited

Date of hearing : **12.3.2020**

Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Ms. Poonam Verma, Advocate, AP(M)L  
Shri Saunak Rajguru, Advocate, AP(M)L  
Ms. Adishree Chakraborty, Advocate, AP(M)L  
Shri Malav Deliwala, AP(M)L  
Shri Kumar Gaurav, AP(M)L  
Shri Mehul Rupera, AP(M)L  
Shri M.G. Ramachandran, Senior Advocate, GUVNL  
Ms. Poorva Saigal, Advocate, GUVNL  
Shri Shubham Arya, Advocate, GUVNL  
Ms. Tanya Sareen, Advocate, GUVNL  
Shri S.K. Nair, GUVNL  
Shri K.P Jangid, GUVNL

**Record of Proceedings**

The learned Senior counsel for the Respondent submitted that since the Petitioner has filed voluminous additional information, the Respondent would require two week's time to file its reply on the same. This was not objected to by the learned Counsel for the Petitioner. She however submitted that the Petitioner may be granted time to file its rejoinder to the said reply.

2. The Commission after hearing the parties, adjourned the hearing. The Commission however directed the Respondent to file its reply by **27.3.2020**, with advance copy to the Petitioner, who may file rejoinder by **1.4.2020**.

3. The matter shall be listed thereafter, for which separate notice will be issued to the parties.

**By order of the Commission**

Sd/-  
**(B. Sreekumar)**  
**Dy. Chief (Law)**

